Authority (CEA), the NCT of Delhi touched record power consumption of 6260 MW in June, 2016.

Electricity is a concurrent subject. Uninterrupted power supply and distribution to the consumers in a State / UT including meeting of peak demand is within the purview of the respective State Government / State Power Utility. The Government of India supplements the efforts of the State Governments by establishing power plants in Central Sector through CPSUs and allocating power therefrom to them.

Government has given ₹ 200 crore as grant to Government of NCT of Delhi on 03.12.2014 for strengthening of Intra-State transmission system in Delhi.

Bringing hydro power under ambit of renewable energy

786. SHRI M.P. VEERENDRA KUMAR: Will the Minister of POWER be pleased to state:

(a) whether Government proposes to bring hydro power under the ambit of renewable energy and if so, the details thereof;

(b) whether the proposal is likely to improve harnessing of hydro power to the desirable levels and if so, the details thereof; and

(c) whether Government has received any proposal in this regard and if so, the details and the present status thereof?

THE MINISTER OF STATE OF THE MINISTRY OF POWER (SHRI PIYUSH GOYAL): (a) to (c) Presently, there is no proposal to bring Hydro Power Projects (above 25 MW) under the dispensation available to the Small Hydro Projects (SHPs) upto 25 MW capacity, under Renewable Energy. However, the hydro power has been exempted from the purview of mandatory renewable power purchase obligation *vide* recent amendment in the Tariff Policy, 2006 notified on 28.01.2016.

Presently, Central Government is extending financial support to the developers of SHPs upto 25 MW capacity.

Study on cost of power generation

787. SHRI K.K. RAGESH: Will the Minister of POWER be pleased to state:

(a) whether any comparative study has been done about the cost of power generation in hydro-electric, thermal, atomic and new and renewable energy sources in the country; and

(b) if so, the details thereof?